

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.201 - IA/904(AHM)2022
ITEM No.202 - IA/661(AHM)2021
ITEM No.203 - IA/986(AHM)2023 in IA 37 of 2018
In
CP(IB) 49 of 2017

Proceedings under Section 10 IBC

IN THE MATTER OF:

Somanath Textile Pvt. Ltd
V/s.
State Bank of India

.....Applicant

.....Respondent

Order delivered on: 05/06/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant :Mr. Vishal Raval, Advocate
For the Income Tax Dept. :Ms. Kinjal Vyas, Advocate for Ms. Maithili Mehta,
Advocate
For the Respondent :**Ex-parte**

ORDER

In IA/661(AHM)2021 and IA/986(AHM)2023 in IA 37 of 2018 on 20.03.2024, the applicant was directed to file written synopsis given facts, issues, law and citations in support of thereof, if any, within two weeks which has not been complied with. Learned counsel appearing for the applicant again seeks three days more time to comply the same.

Re-list all matters on 30.07.2024.

Sd/-

SAMEER KAKAR
MEMBER (TECHNICAL)

Sd/-

SHAMMI KHAN
MEMBER (JUDICIAL)